



% 24.09.2009

5, 6 & 8#

Present: Ms. P.L. Bansal, Adv. for the appellants.

(Common Orders)

+ ITA Nos. 917, 918, 983/2009

Learned counsel for the appellant submits that application seeking COD's approval is filed, but no such approval has been granted so far.

In these circumstances, we dispose of these appeals with liberty to the appellants to seek revival of the appeals, if and when such an approval is granted.


A.K. SIKRI, J.


VALMIKI J. MEHTA, J.

September 24, 2009
pmc